

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.58/2001

Monday, this the 9th day of April, 2001.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

S.Indu,
EDSPM,
Mahadevikadu(under orders of termination),
residing at Alathalakkandath,
Muttam, Harippad. - Applicant

By Advocate MR Rajendran Nair

Vs

1. The Superintendent of Post Offices,
Mavelikkara Sub Division,
Mavelikkara.
2. Chief Post Master General,
Kerala Circle,
Trivandrum.
3. Union of India represented by
the Secretary to Government of India,
Ministry of Communications,
New Delhi. - Respondents

By Advocate Mr N Anilkumar, ACGSC

The application having been heard on 9.4.2001, the Tribunal on the same day delivered the following:

O R D E R

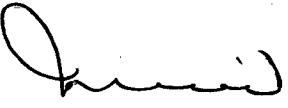
HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant who was transferred as Extra Departmental Sub Post Master(EDSPM for short), Mahadevikadu, has now been served with the impugned order dated 21.11.2000(A-1), by which in purported implementation of/orders of the Hon'ble High Court of Kerala in O.P.No.31699/2000, her services as EDSPM, Mahadevikadu were terminated with immediate effect. The

applicant has sought to set aside the impugned order and a direction to the respondents to allow her to continue as EDSPM, Mahadevikad.

2. When the application came up for hearing today, learned counsel for the applicant states that the order of the Hon'ble High Court of Kerala referred to in the impugned order is only an interim order and since applicant is the 5th respondent in that case, the applicant may be allowed to withdraw this application with liberty to seek appropriate relief afresh in case it becomes necessary, after disposal of the O.P. pending before the Hon'ble High Court of Kerala. Reserving that liberty, the application is dismissed as withdrawn. No costs.

Dated, the 9th April, 2001.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

trs

LIST OF ANNEXURE REFERRED TO IN THE ORDER: •

A-1 : True copy of the memo dated 21.11.2000 issued by the first respondent.